
(2023) 08 RAJ CK 0078

In the Rajasthan High Court

Case No : Civil Writ Petition No. 11923 Of 2023

Bajrang Lal Meghwal And Others

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 21-08-2023

Acts Referred:

Citation : (2023) 08 RAJ CK 0078

Hon'ble Judges : Dinesh Mehta, J

Bench : Single Bench

Advocate : Deeraj Palia, Amir Khan, Ram Pratap Saini

Final Decision : Disposed Of

Judgement

Dinesh Mehta, J

1. The present writ petition has been filed by the petitioners seeking direction to the respondents to make pay fixation of the petitioners equal to the similarly situated Teachers having been selected in the same selection process while stepping up the pay of the petitioners equal to them and that the petitioners may be granted benefit of seniority, promotion and other consequential benefits.

2. Learned counsel for the petitioners submitted that vide order dated 18.07.2018 passed in in similar nature writ petition filed at Jaipur Bench being Nand Kishore Sharma & Ors. Vs. The State of Rajasthan & Ors. : S.B. Civil Writs No.12109/2018, on the submissions made by counsel the respondents have been directed to decide the representation made by the petitioners therein and, therefore, a similar direction may be granted in the present case.

3. In view of the submissions made, the writ petition filed by the petitioners is disposed of with similar direction as given in the case of Nand Kishore Sharma (supra), wherein, it was directed asunder:-

"In case, a representation is so addressed within the aforesaid period, the State-respondents are directed to consider and decide the same by a reasoned and

speaking order as expeditiously as possible in accordance with law. However, in no case later than three months from the date of receipt of the representation along with a certified copy of this order.”

4. The stay application also stands disposed of.

5. The order has been passed based on the submissions made in the petition, the respondents would be free to examine the veracity of the submissions made in the petition and only in case, the averments made therein are found to be correct, the petitioners would be entitled to the relief.